

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF E-INFRASTRUCTURE AND ENTERTAINMENT (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	E-INFRASTRUCTURE AND ENTERTAINMENT (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28/04/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900KA2011PTC058377
5.	Address of the registered office and principal office (if any) of corporate debtor	NO 22/24, SOMESHWARA NILAYA, JAKKUR MAIN ROAD AMRUTHAHALLI BANGALORE KA 560092 IN
6.	Insolvency commencement date in respect of corporate debtor	17-Nov-2021 (Scan Copy of the Hon'ble NCLT's Order received from Petitioner's Council (Mr. Pathik Tripathi, PCS) by me via E-mail on 26-Nov-2021)
7.	Estimated date of closure of insolvency resolution process	16-May-2022 (being 180th day from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Srinivas Thatikonda IBBI/IPA-002/IP-N00631/2018-19/11886
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru 560072, Karnataka Email: srinivas@srinivasthatikonda.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. 006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru 560072, Karnataka Email: srinivas@srinivasthatikonda.com
11.	Last date for submission of claims	10-Dec-2021 (being the 14 th day from the date of receiving of the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **E-INFRASTRUCTURE AND ENTERTAINMENT (INDIA) PRIVATE LIMITED** on 17-Nov-2021.

The creditors of **E-INFRASTRUCTURE AND ENTERTAINMENT (INDIA) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 10-Dec-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 26-Nov-2021

Place : Bengaluru



Srinivas Thatikonda
Interim Resolution Professional
IBBI/IPA-002/IP-N00631/2018-19/11886

In the matter of E-INFRASTRUCTURE AND ENTERTAINMENT (INDIA) PRIVATE LIMITED

na varsity under Surappa'

as High Court

on ment to take the proceed- ings forward.

me However, it was argued on behalf of Mr. Surappa that the very initiation of the inquiry was wrong and that the court must decide its validity.

ad When the former Vice- Chancellor's academic and

other credentials were high- lighted to underscore that he had enjoyed an impeccable track record, the Advocate- General intervened to state: "Let us not glorify him. There is a finding given by a former judge of this court and those findings are based on evidence."

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF E-INFRASTRUCTURE AND ENTERTAINMENT (INDIA) PRIVATE LIMITED	
RELEVANT PARTICULARS	
1 Name of corporate debtor	E-INFRASTRUCTURE AND ENTERTAINMENT (INDIA) PRIVATE LIMITED
2 Date of incorporation of corporate debtor	28/04/2011
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900KA2011PTC058377
5 Address of the registered office and principal office (if any) of corporate debtor	NO 22/24, SOMESHWARA NILAYA, JAKKUR MAIN ROAD AMRUTHAHALLI BANGALORE KA 560092 IN
6 Insolvency commencement date in respect of corporate debtor	17-Nov-2021 (Scan Copy of the Hon'ble NCLT's Order received from Petitioner's Council (Mr. Pratik Tripathi, PCS) by me via E-mail on 26-Nov-2021)
7 Estimated date of closure of insolvency resolution process	16-May-2022 (being 180th day from Insolvency Commencement Date)
8 Name and registration number of the insolvency professional acting as interim resolution professional	Srinivas Thatikonda IBBI/PA-002/IP-N00631/2018-19/11886
9 Address and e-mail of the interim resolution professional, as registered with the Board	Fiat No. 006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru 560072, Karnataka Email: srinivas@srinivasthatikonda.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Fiat No. 006, Nanda Ashirwad Apartments, No.1, Canara Bank Colony, 2nd Main, Chandra Layout, Bengaluru 560072, Karnataka Email: srinivas@srinivasthatikonda.com
11 Last date for submission of claims	10-Dec-2021 (being the 14th day from the date of receiving of the order)
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13 Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14 (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://www.ibbi.gov.in/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the E-INFRASTRUCTURE AND ENTERTAINMENT (INDIA) PRIVATE LIMITED on 17-Nov-2021.

The creditors of E-INFRASTRUCTURE AND ENTERTAINMENT (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 10-Dec-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Srinivas Thatikonda
Interim Resolution Professional
IBBI/PA-002/IP-N00631/2018-19/11886
In the matter of E-INFRASTRUCTURE AND ENTERTAINMENT (INDIA) PRIVATE LIMITED

Date : 26-Nov-2021
Place : Bengaluru

sought treatment at a priv-
vayur on November 15 and
came to her home at Che-
toms did not subside, she
However, since the symp-
medical help in Bengaluru.
month and had sought
stomach ache earlier this
had developed fever and
nent resident of Bengaluru,
day. The woman, a perma-
Chevayur in Kerala on Fri-
A 29-year-old woman from
tion has been confirmed in
A case of Zika virus infec-

STAFF REPORTER
KOZHIKODE

Zika virus co Kerala; patie The woman is a resi

Chief (Ernakulam Rural).
report to the District Police
P.K. Sivankutty gave another
Superintendent of Police
Police Chief, Aluva Deputy
mitted a report to the State
ice, Ernakulam Range, sub-
ty Inspector General of Pol-
Neeraj Kumar Gupta, Depu-
ted on Mr. Sudheer. While
guilty reports were submit-
Two separate internal in-
filed a month ago.
lence complaint she had
nection with a domestic vio-
moved to the station in con-
father when they were sum-
in front of her husband and

P. RAJEEV, Kerala Industries Minister
in compliance with forma
An inquiry is on against th
pursuit of justice for the f
compromise will be made
guilty will not be protecte
the victim's family, a
The Government is

speaking very rudely to her
She accused the officer of
his family and the inspector.
band, Mohammed Suhail,
ing action against her hus-
with a "final wish", demand-
Mofa Parveen, 21, ended
The note left behind by
headquarters.
transferred to the police
police station and was later
the charge of the Aluva East
was initially removed from
mental inquiry. Mr. Sudheer
on Friday pending a depart-
Kant ordered his suspension
State Police Chief Anil
suspended the officer.
the Kerala Government has
dowry-related harassment,
to domestic violence and
took her life allegedly owing
by a young law student who
named in a note left behind
C.L. Sudheer who was
the suspension of inspector
raised a storm demanding
A day after the Congress

STAFF REPORTER
KOCHI

Kerala inspector student's death CM promises justice to the victim's family

THE HINDU
BENGALURU
SATURDAY, NOVEMBER 27, 2021

Lyricist Bichu Thirumala,
who penned many a popu-
lar film song known for
their poetic quality, passed
away on Friday. He was 80.
He had been under
treatment at a private hos-
pital following a cardiac ar-
rest a few days ago and un-
der ventilator support.
Born B. Sivasankaran
Nair, Bichu Thirumala had
been prolific as a lyricist in
Malayalam mainstream ci-
nema from the 1970s till

S.R. PRAVEEN
THIRUVANANTHAPURAM

Malayalam lyricist Bichu Thirumala passes away

Will
nity
of
LP
in
the
any
ver
by
s, if
the
en)
no
the
as
ale
sale
ale
ary
low
ade
ded
se,
5
ent
s K

ss,
th, the
ule
ion
I in
any
are
he
nts
his
it
ive
ind
aid
be
our
led
ed
alli
uth
as,
is)
ter
05
ity,
nt,
nd
ya,
as,
1/
id,
80

ಭಾರತೀಯ ಇನ್ಸಾಲ್ಟಿವ್ ಮುಕ್ತ ಬ್ಯಾಂಕ್ ಸಂಸ್ಥೆಯ ಮಂಡಳಿಯ (ಇಂಟರ್ನಾಷನಲ್ ಫೈನಾನ್ಸ್ ಲಿಮಿಟೆಡ್) ಕ್ವಿಟ್‌ಮೆಂಟ್ (ಇಂಡಿಯಾ) ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕ್ವಿಟ್‌ಮೆಂಟ್ ಗಳ ಗಮನಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ವಿವರಗಳು	
1 ಸಾಂಸ್ಥಿಕ ಸಾಲಗಾರರ ಹೆಸರು	ಇ-ಇನ್‌ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ಅಂಡ್ ಎಂಟರ್‌ಪ್ರೈಸಿಸ್ (ಇಂಡಿಯಾ) ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2 ಸಾಂಸ್ಥಿಕ ಸಾಲಗಾರರ ಸಂಸ್ಥಾಪನಾ ದಿನಾಂಕ	28/04/2011
3 ಸಾಂಸ್ಥಿಕ ಸಾಲಗಾರರ ಸಂಸ್ಥಾಪನಾ/ನೋಂದಣಿ ಪಡೆದುಕೊಂಡಿರುವ ಪ್ರಾಧಿಕಾರ	ಕಂಪನಿಗಳ ರಜಿಸ್ಟ್ರಾರ್, ಬೆಂಗಳೂರು
4 ಸಾಂಸ್ಥಿಕ ಸಾಲಗಾರರ ಸಾಂಸ್ಥಿಕ ಗುರುತಿನ ಸಂಖ್ಯೆ/ಸೀಮಿತ ಹೊಣೆಗಾರಿಕೆಯ ಗುರುತಿನ ಸಂಖ್ಯೆ	U74900KA2011PTC058377
5 ಸಾಂಸ್ಥಿಕ ಸಾಲಗಾರರ ನೋಂದಾಯಿತ ಕಛೇರಿಯ ಮತ್ತು ಪ್ರಧಾನ ಕಛೇರಿಯ (ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ) ವಿಳಾಸ	ನಂ. 22/24, ಸೋಮೇಶ್ವರ ನಿಲಯ, ಬಹದ್ದೂರ್ ಮುಖ್ಯ ರಸ್ತೆ, ಅಮೃತಹಳ್ಳಿ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ - 560092 ಭಾರತ.
6 ಸಾಂಸ್ಥಿಕ ಸಾಲಗಾರರ ಸಂಬಂಧಿತ ಇನ್ಸಾಲ್ಟಿವ್ ಅರಂಭಿಕ ದಿನಾಂಕ	17-ನವೆಂಬರ್-2021 (ಅರ್ಜಿದಾರರ ವಕೀಲರಾದ ಶ್ರೀ. ಪ್ರತಿಪ್ತಿ ಪ್ರತಾಪ್, ಪಿಎಸ್ ಇವರಿಂದ ಮಾಡಲ್ಪಟ್ಟ ಎಂಟರ್‌ಪ್ರೈಸಿಸ್ ರಜರ ಅರ್ಜಿಯನ್ನು ಸ್ವೀಕರಿಸಿ) ಇ-ಮೇಲ್ ಮುಖಾಂತರ 16- ನವೆಂಬರ್ 2021 ರಂದು ಸ್ವೀಕರಿಸಿದ
7 ಇನ್ಸಾಲ್ಟಿವ್ ರೋಲ್‌ಔಟ್ ಪ್ರಕ್ರಿಯೆ ಮುಕ್ತಾಯಗೊಳಿಸಿದ ಅಂದಾಜು ದಿನಾಂಕ	16-ಮೇ-2022 (ಇನ್ಸಾಲ್ಟಿವ್ ಅರಂಭಿಕ ದಿನಾಂಕದಿಂದ 180ನೇ ದಿನವಾಗಿರುತ್ತದೆ)
8 ಮಧ್ಯಂತರ ರೋಲ್‌ಔಟ್ ಪ್ರಕ್ರಿಯೆ ಅಗಲಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವ ಇನ್ಸಾಲ್ಟಿವ್ ಪ್ರೊಫೆಸನಲ್ ರಜರ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಪ್ರಿನಿವಾಸ್ ತಾಟಕೋಂಡೆ IBBI/TPA-002/IP-N00631/2018-19/11886
9 ಮಧ್ಯಂತರ ರೋಲ್‌ಔಟ್ ಪ್ರಕ್ರಿಯೆ ರಜರು ಮಂಡಳಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಿರುವ ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್ ವಿಳಾಸ	ಪ್ಲಾಟ್ ನಂ. 006, ನಂದ ಅರೇವಾಡ ಅಪಾರ್ಟ್‌ಮೆಂಟ್, ನಂ.1, ಕೆನರಾ ಬ್ಯಾಂಕ್ ಕಾಲೋನಿ, 2ನೇ ಮುಖ್ಯರಸ್ತೆ, ಚಂದ್ರ ಲೇಔಟ್, ಬೆಂಗಳೂರು-560072, ಕರ್ನಾಟಕ ಇ-ಮೇಲ್: srinivas@srinivasthatikonda.com
10 ಮಧ್ಯಂತರ ರೋಲ್‌ಔಟ್ ಪ್ರಕ್ರಿಯೆ ರಜರ ಹೊಣೆಗಾರರ ಪತ್ರವಿವರಣೆಯಲ್ಲಿ ಲಭ್ಯವಿರುವ ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್ ವಿಳಾಸ	ಪ್ಲಾಟ್ ನಂ. 006, ನಂದ ಅರೇವಾಡ ಅಪಾರ್ಟ್‌ಮೆಂಟ್, ನಂ.1, ಕೆನರಾ ಬ್ಯಾಂಕ್ ಕಾಲೋನಿ, 2ನೇ ಮುಖ್ಯರಸ್ತೆ, ಚಂದ್ರ ಲೇಔಟ್, ಬೆಂಗಳೂರು-560072, ಕರ್ನಾಟಕ ಇ-ಮೇಲ್: srinivas@srinivasthatikonda.com
11 ಕ್ಷೇಮಗಳನ್ನು ಸಲ್ಲಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ	10-ಡಿಸೆಂಬರ್ 2021 (ಅದೇ ಸ್ವೀಕೃತ ದಿನಾಂಕದಿಂದ 14ನೇ ದಿನವಾಗಿರುತ್ತದೆ)
12 ಸೆಕ್ಷನ್ 21ರ ಸಬ್-ಸೆಕ್ಷನ್ (6ಎ) ಕ್ಲಾಜ್ (ಬಿ) ಅಡಿಯಲ್ಲಿ ಮಧ್ಯಂತರ ರೋಲ್‌ಔಟ್ ಪ್ರಕ್ರಿಯೆ ರಜರ ಮುಚ್ಚಿರುವ ಸಾಲಗಾರರ ವರ್ಗಗಳು, ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ	ಅನ್ವಯವಾಗುವುದಿಲ್ಲ
13 ಒಂದು ನಿರ್ದಿಷ್ಟ ವರ್ಗದಲ್ಲಿ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಗಳಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವ ಗುರುತಿಸಲಾದ ಇನ್ಸಾಲ್ಟಿವ್ ಪ್ರೊಫೆಸನಲ್ ಗಳ ಹೆಸರು (ಪ್ರತಿ ವರ್ಗಕ್ಕೆ ಮೂರು ಹೆಸರುಗಳು)	ಅನ್ವಯವಾಗುವುದಿಲ್ಲ
14 ಎ) ಸಂಬಂಧಿತ ನಮೂನೆಗಳು ಮತ್ತು ಬಿ) ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಗಳ ವಿವರ ಲಭ್ಯವಿರುವ ವೆಬ್‌ಸೈಟ್:	ಎ) ವೆಬ್‌ಲಿಂಕ್: https://www.ibbi.gov.in/home/downloads ಬಿ) ಫೌಚಿಕ್ ವಿಳಾಸ: ಅನ್ವಯವಾಗುವುದಿಲ್ಲ

ಈ ಪ್ರಕಟಣೆಯ ಮೂಲಕ ತಿಳಿಸುವುದು ಏನೆಂದರೆ, ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯಾಧಿಕರಣ, ಬೆಂಗಳೂರು ಪೀಠ ಇವರು ದಿನಾಂಕ 17-ನವೆಂಬರ್-2021 ರಂದು ಇ-ಇನ್‌ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ಅಂಡ್ ಎಂಟರ್‌ಪ್ರೈಸಿಸ್ (ಇಂಡಿಯಾ) ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕ್ವಿಟ್‌ಮೆಂಟ್ (ಇಂಡಿಯಾ) ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕ್ವಿಟ್‌ಮೆಂಟ್ ಗಳ ಗಮನಕ್ಕೆ ಸಂಬಂಧಿಸಿದ ವಿವರಗಳನ್ನು ಪ್ರಕಟಿಸಿರುತ್ತದೆ. ಇ-ಇನ್‌ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ಅಂಡ್ ಎಂಟರ್‌ಪ್ರೈಸಿಸ್ (ಇಂಡಿಯಾ) ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕ್ವಿಟ್‌ಮೆಂಟ್ ಗಳ ಗಮನಕ್ಕೆ ದಿನಾಂಕ 10-ಡಿಸೆಂಬರ್ 2021 ರೊಳಗಾಗಿ ತಮ್ಮ ಕ್ಷೇಮಗಳನ್ನು ಪುರಾವೆಗಳ ಸಮೇತ ಸಲ್ಲಿಸಬೇಕೆಂದು ಕರೆ ನೀಡಲಾಗಿದೆ. ಪ್ರಸ್ತಾಪಿಸಲಾದ ಕ್ವಿಟ್‌ಮೆಂಟ್ ಗಳು ತಮ್ಮ ಕ್ಷೇಮಗಳನ್ನು ಪುರಾವೆಗಳ ಸಮೇತ ವಿಧಾನದಲ್ಲಿ ಮಾತ್ರ ಸಲ್ಲಿಸುವುದು. ಇನ್ನಿತರ ಎಲ್ಲಾ ಕ್ವಿಟ್‌ಮೆಂಟ್ ಗಳು ತಮ್ಮ ಕ್ಷೇಮಗಳನ್ನು ಪುರಾವೆಗಳ ಸಮೇತ ಸಲ್ಲಿಸಬಹುದಾಗಿದೆ. ಮೇಲೆ ಕಾಲಂ ನಂ. 12ರಲ್ಲಿ ಉಲ್ಲೇಖಿಸಿರುವಂತೆ, ಒಂದು ನಿರ್ದಿಷ್ಟ ವರ್ಗಕ್ಕೆ ಸೇರುವ ಪ್ರಸ್ತಾಪಿಸಲಾದ ಕ್ವಿಟ್‌ಮೆಂಟ್ ಗಳು, ಕಾಲಂ ನಂ. 13ರಲ್ಲಿ ತಿಳಿಸಿರುವ ಮೂವರು ಇನ್ಸಾಲ್ಟಿವ್ ಪ್ರೊಫೆಸನಲ್ ಗಳಲ್ಲಿ ಒಬ್ಬರನ್ನು ತಮ್ಮ ಆಯ್ಕೆಯ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿ ಎಂದು ಆಯ್ಕೆಗೊಂಡು, ಭಾರತ ಸಿಎಫ್‌ಡಿ ತಮ್ಮ ಪರವಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿ ಎಂದು ಗುರುತಿಸಿ ಕಾಣಿಸುವುದು. ಸುಳ್ಳು ಅಥವಾ ದಿಕ್ಕು ತಪ್ಪಿರುವ ಕ್ಷೇಮ ಪುರಾವೆಗಳು ಸಲ್ಲಿಸಲಾದಲ್ಲಿ ದಂಡವನ್ನು ಎದುರಿಸಬೇಕಾಗುತ್ತದೆ. ಪ್ರಿನಿವಾಸ್ ತಾಟಕೋಂಡೆ ಮಧ್ಯಂತರ ರೋಲ್‌ಔಟ್ ಪ್ರಕ್ರಿಯೆ ರಜರ ಹೊಣೆಗಾರ IBBI/TPA-002/IP-N00631/2018-19/11886 ಇ-ಇನ್‌ಫ್ರಾಸ್ಟ್ರಕ್ಚರ್ ಅಂಡ್ ಎಂಟರ್‌ಪ್ರೈಸಿಸ್ (ಇಂಡಿಯಾ) ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್

ದಿನಾಂಕ: 26, ನವೆಂಬರ್ 2021
ಸ್ಥಳ: ಬೆಂಗಳೂರು

ಟೆಂಡರ್ ಸ್ವೀಕರಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ ಮತ್ತು ಸಮಯ	03.12.2021 ರಂದು 14:30 ಗಂಟೆಯವರೆಗೆ
ಟೆಂಡರ್ ತೆರೆಯುವ ದಿನಾಂಕ ಮತ್ತು ಸಮಯ	03.12.2021 ರಂದು 15:00 ಗಂಟೆಗೆ
ಆಸಕ್ತ ಟೆಂಡರರು ದಾರು www.tenderwizard.com/ISRO ಅನ್ನು ಪರಿವೀಕ್ಷಿಸುವುದು. ಅರ್ಹತಾ ಮಾನದಂಡ ಮತ್ತು ಇತರ ವಿವರಗಳಿಗಾಗಿ ವಿವರವಾದ ಟೆಂಡರ್ ಆಹ್ವಾನ ಪ್ರಕಟಣೆಯನ್ನು (ಎನ್‌ಐಟಿ) ವೆಬ್‌ಸೈಟ್ : www.isro.gov.in/tender ನಿಂದ ಡೌನ್‌ಲೋಡ್ ಮಾಡಿಕೊಳ್ಳಬಹುದು. ಸಹಿ/- ಸಮೂಹದ ಮುಖ್ಯಸ್ಥರು, ಸಿಎಂಜಿ, ಇಸ್ರೋ ಮುಖ್ಯಾಲಯ	

ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯ ಮಂಡಳಿ ಬೆಂಗಳೂರು ಪೀಠದ ಮುಂದೆ ಕಂಪನಿಗಳ ಕಾಯ್ದೆ 2013 ರ ಅನ್ವಯ ದೂರು ಮತ್ತು ಕಂಪನಿ ಕಾಯ್ದೆ 2013 ರ ಸೆಕ್ಷನ್ 230 ಮತ್ತು 232ರ ಮತ್ತು ಕಂಪನಿ ಕಾಯ್ದೆ 2013ರ ಸಂಬಂಧಿತ ನಿಯಮಾವಳಿಗಳನ್ನು 2016 ರ ಕಾಂಪ್ರಮೈಸ್ ಅಮಲ್‌ಮೇಷನ್ ರೂಲ್ಸ್ ಜೊತೆಗೆ ಒದಲಾಗಿ ಮತ್ತು ಮಂಡಲ ವೆಬ್‌ಸೈಟ್ ಲಿಮಿಟೆಡ್ ಮತ್ತು ಪರ್ಸೋನ್‌ಲ್ ಟೆಕ್ನಾಲಜಿ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಅಮಲ್‌ಮೇಷನ್ ರೂಲ್ಸ್ ಮತ್ತು ಸಂಬಂಧಿತ ಶೇರುದಾರರಿಗೆ ಅನ್ವಯಿಸಿದ ವಿಚಾರ ಸಿಎ(ಸಿಎಎ) ನಂ.05/ಬಿಬಿ/2021 ಮಂಡಲ ವೆಬ್‌ಸೈಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿ 2013 ರ ಕಂಪನಿ ಕಾಯ್ದೆ ಅನ್ವಯ ನೋಂದಣಿಗೊಂಡಿರುವ ಕಂಪನಿ. CIN:U85320KA2019PTC126147 ನೋಂದಣಿ ಕಡೆಗೆ ಸಂಖ್ಯೆ 4272, 2ನೇ ಮಹಡಿ, ವಿವೇಕಾನಂದ ಪಾರ್ಕ್ ರೋಡ್, ಸೀತಾ ಸರ್ಕಲ್ ಹತ್ತಿರ, 1 ನೇ ಹಂತ, ಗಿರಿನಗರ, ಬೆಂಗಳೂರು, 560085. ಅಧಿಕೃತ ಸಹಿದಾರರಾದ ಡಾ. ವಿಕ್ರಮ್ ಜಿತ್ ಸಿಂಗ್ ಚಟುವಾಲ್ ಅವರ ಪ್ರತಿನಿಧಿತ್ವದಲ್ಲಿ ಜಾಹೀರಾತು/ವಿಚಾರಣೆಯ ಸೂಚನೆ ಮತ್ತು ಕಂಪನಿಯ ಸ್ವೀಮ್ ಅರ್ಜಿಯ ಅಂತಿಮ ವಿಲೇವಾರಿ ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯ ಮಂಡಳಿ ಬೆಂಗಳೂರು ಪೀಠದ 2021 ರ ಮಾರ್ಚ್ 3 ರ ಆದೇಶದಂತೆ ನೋಟೀಸ್. ಕಂಪನಿ ಕಾಯ್ದೆ 2013 ರ ಸೆಕ್ಷನ್ 230 ಮತ್ತು 232ರ ಮತ್ತು ಕಂಪನಿ ಕಾಯ್ದೆ 2013ರ ಸಂಬಂಧಿತ ನಿಯಮಾವಳಿಗಳನ್ನು 2016 ರ ಕಾಂಪ್ರಮೈಸ್ ಅಮಲ್‌ಮೇಷನ್ ರೂಲ್ಸ್ ಜೊತೆಗೆ ಒದಲಾಗಿ ಮಂಡಲ ವೆಬ್‌ಸೈಟ್ ಲಿಮಿಟೆಡ್ ಟ್ರಾನ್ಸಪರೆಂಟ್ ಕಂಪನಿ, ಪರ್ಸೋನ್‌ಲ್ ಟೆಕ್ನಾಲಜಿ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಟ್ರಾನ್ಸಪರೆಂಟ್ ಕಂಪನಿ, ಜೊತೆಯಾಗಿ ಅನುಮತಿಸಿ ಸಲ್ಲಿಸಿರುವ ಅರ್ಜಿಯನ್ನು ನ್ಯಾಯ ಮಂಡಳಿ ದಿನಾಂಕ 01-03-2021 ರಂದು ಸ್ವೀಕರಿಸಿ ದಿನಾಂಕ : 07-12-2021 ರಂದು ವಿಚಾರಣೆಯನ್ನು ನಿಗದಿಗೊಳಿಸಿರುತ್ತದೆ. ರೂಲ್ 16ರ ಅನ್ವಯ ನ್ಯಾಯಮಂಡಳಿಯ ನಿರ್ದೇಶನದಂತೆ ನೋಟೀಸ್ ನೀಡುವುದಾಗಿರುತ್ತದೆ. ಅದರಂತೆ ಯಾವುದೇ ವ್ಯಕ್ತಿ ಈ ವಿಚಾರ ಸಂಬಂಧಿತವಾಗಿ ಯಾವುದೇ ತಕರಾರು ಇಲ್ಲವೇ ಪೂರಕ ವಿಚಾರಗಳು ಇದ್ದಲ್ಲಿ ನ್ಯಾಯಮಂಡಳಿಯ ಮುಂದಿಡಲು ಅರ್ಜಿದಾರರ ವಕೀಲರಿಗೆ ಪೂರ್ಣ ಹೆಸರು ಮತ್ತು ವಿಳಾಸದೊಂದಿಗೆ ನಿಗದಿತ ವಿಚಾರಣಾ ದಿನಾಂಕದ 2 ದಿನಗಳು ಮೊದಲು ಸಲ್ಲಿಸಬಹುದಾಗಿದೆ. ಅದರಂತೆ ಯಾರಾದರೂ ಸಂಬಂಧಿಸಿ ಈ ಅರ್ಜಿಗೆ ಅಸಮ್ಮತಿ ವ್ಯಕ್ತಪಡಿಸುವುದಿದ್ದಲ್ಲಿ ವಿವರವಾಗಿ ಉದ್ದೇಶದ ಪ್ರತಿ ಮತ್ತು ಅಕ್ಷಿಪದವಿ ನೋಂದಿಗೆ ಗೌರವಾನ್ವಿತ ನ್ಯಾಯ ಮಂಡಳಿಯಲ್ಲಿ ಮತ್ತು ಒಂದು ಪ್ರತಿಯನ್ನು ಅರ್ಜಿದಾರ ಕಂಪನಿಗಳ ವಕೀಲರಿಗೆ

ಸ್ಥಾನಕ್ಕೆ
ರ ಸಂಘದ
ರೋಧವಾಗಿ
ಪ್ರಕಟಿಸುತ್ತ
ಯಾವುದೇ
ಅಡ್ಡಿಸಿದಾರೆ.

ಬೆಂಗಳೂರು

ಬೆಂಗಳೂರು ಉದಯವಾಣಿ

ಶನಿವಾರ, ನವೆಂಬರ್ 27, 2021

5